

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Original Application No. 41 / 2026/EZ

Dilip Kumar Samantaray

.... Applicant

-Vrs-

State of Odisha & Ors.

.... Respondents



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A. K. MOHANTY
 NOTARY, ROURKELA
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Date: 19.05.2026

Place: New Delhi

Vasundhara

Ms. Vasundhara Nongmeikapam,
Advocate, En. No. D-8552/ 2018

Mob:- 8974053160

Email: vasunnong@gmail.com



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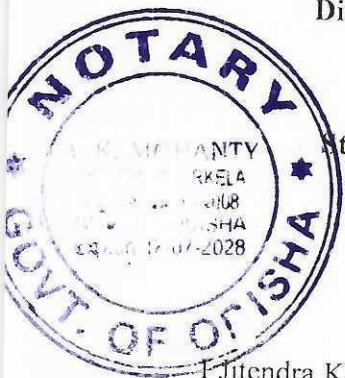
Dilip Kumar Samantaray

.... Applicant

-Vrs-

State of Odisha & Ors.

.... Respondents

BEFORE A.K. MOHANTY, NOTARYCOUNTER AFFIDAVIT ON BEHALF OF THE
RESPONDENT NO. 1, 2, 3, 4 & 5

Jitendra Kumar Panda aged about 38 years, S/o: Sri Subash Chandra Panda at present working as DDM Rourkela to Govt. of Odisha, Steel and Mines Department Bhubaneswar, do hereby solemnly affirm and state as follows.

1. That I am presently discharging my duties in the capacity as stated above and have been duly authorised by Respondent No. 1, 2, 3, 4 & 5 to affirm this affidavit on its behalf, based on the official records available with the department.
2. That I have gone through the appeal, and I am well conversant with the contents thereof I am otherwise also fully acquainted with the facts and circumstances of the present case as revealed from the records.
3. That before adverting to the para-wise reply to the application, it is humbly submitted that all averments, contentions, or statements made in the application which are not specifically admitted or traversed herein shall be deemed to have been specifically denied. Any such assertions which are inconsistent with or contrary to the official records and the position of Respondents shall not be deemed to have been admitted merely for want of specific denial and the petitioner is put to strict proof thereof. The answering Respondents craves leave of this Hon'ble Tribunal to file an additional affidavit or further counter affidavit, if the circumstances so warrant.

Jitendra Kumar Panda
Deputy Director Mines
Rourkela.

A.K. Mohanty
A. K. MOHANTY
NOTARY, ROURKELA
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4. That the present application has been filed seeking, inter alia, the following reliefs:

"I. Directing to constitute a Joint Expert Committee comprising MoEF&CC, SPCB, Odisha, SEIAA Odisha, and Collector, Puri and other officers/experts as Hon'ble Tribunal deems fit to Assess water, soil and ground water contamination, ecological, environment damages and Quantity environmental compensation;

II. Initiating action for revocation of Environmental Clearance under EIA Notification, 2006 granted by MoEF&CC, Govt. of India and CTO granted by SPCB, Odisha;

III. Impose Environmental Compensation on Respondent No.9, applying appropriate methodology and the Polluter Pays Principle as there is irreparable loss to the environment and ecology;

IV. Directing authorities not to allow fresh operation until full compliance with EC and CTO conditions is ensured and the environment compensation fixed by competent authority is realized.

V. Pass any other order or directions that this Hon'ble Court may deems fit and proper in the facts and circumstances of the present case."

5. That the application is misconceived in law and devoid of factual merit, and as such, is not maintainable either in law or on facts. The same is liable to be dismissed in limine for lack of any justifiable cause of action.

6. That M/s. ACB (India) Ltd. having a Coal Washery Plant at Kanika over an area of 9.5182 Hects. or 23.520 acres under Hemgir Tahsil of Sundargarh District. They have obtained Consent to Establish from State Pollution Control Board, Odisha vide No.12991/IND-II NOC-5171 Dt.12.08.2009 & Consent to Operate from OSPCB, vide Order No.8244/IND-I-CON-6640 Dt.25.04.2025 valid up to 31.03.2026 which has been subsequently renewed up to dt. 31.03.2030 vide order No. 4581/IND-I-CON-6640 dt 30.03.2026 by Regional Officer, SPCB. Further, the above plant has also obtained Factory & Boiler License Regd. vide No.655 (Sl. No.05403) validity up to 31.12.2026 & under DIC registration vide No.21005 13 00002 dt.23.09.2008. In addition, E.C. has also been obtained by the Licensee vide MoEF & CC letter No.J-11015/925/2007-IA.II(M) dt.20.06.2009. As per application of M/s. ACB (India) Ltd., a License was issued vide License No.RLD13783/2020 Dt.10.06.2020 valid up to 08.09.2025 from this Office for procuring, processing and selling of washed Coal under P1 category of rule 6 & 7 of OMPTS Rules 2007 which was subsequently renewed upto dt.08.09.2030. The Licensee Co. M/s. ACB (India) Ltd. has been procuring royalty paid Coal from the Mines of Mahanadi Coalfields Ltd.(MCL) under Hemgir Tahsil on advance payment of Govt. dues i.e. user fee, application fee etc. & after obtaining necessary mineral transaction permit



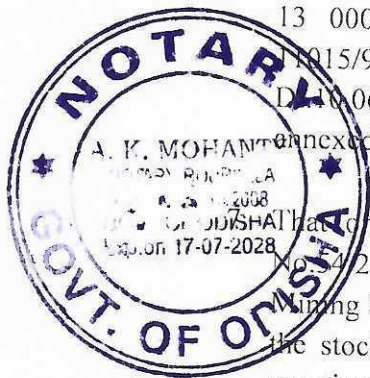
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Trishendra Kumar Panda
Rourkela

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from the Govt. and dispatching the washed Coal to the end users through valid e-Transit passes.

Copies of Consent to Establish from OSPCB Dt.12.08.2009, Consent to Operate from OSPCB dt. 25.04.2025, Consent to Operate from OSPCB dt. 30.03.2026, Factory & Boiler License Regd. vide No. SG-655 (Sl. No.05403), DIC registration vide No.21005 13 00002 dt.23.09.2008, Environmental clearance vide MoEF&CC letter No. J-1015/925/2007-IA.II(M) dt.22.06.2009, P1 category License No.RLD13783/2020 Dt.06.2020, Renewal of P1 category License No. RLD18366/2025 dt. 08.09.2025 are annexed herewith and marked as **Annexure-I** to **Annexure-VIII** respectively.



On receipt of information regarding unauthorized storage of Coal over Plot No. 42180, Khata No. 251/653 under Hemgir Tahsil on Dt.15.04.2025, the Base Level Mining Squad of this Office along with Tahsildar, Hemgir had been to the spot, measured the stock and found 9594.426 M.T. of Coal unauthorizedly stored outside the plant premises for which the same was seized by the Deputy Director of Mines, Rourkela on dt. 15.04.2025. Subsequently an FIR has been lodged before the Hemgir P.S. vide F.I.R. No. 0143 dt.16.04.2025 U/s.303(2)/317(2)/3(5)BNS R/w rule 21 of MMDR Act,1957 against the Licensee with a request to IIC, Hemgir for necessary investigation in to the matter. Then the Storage License of M/s. ACB (India) Ltd., was suspended vide this Office letter No.1228/Mines, Dt.17.04.2025 under the OMPTS Rules, 2007. The matter was investigated by the S.I. of the Hemgir P. S. -Sri Mahendra Sahu and after carrying out necessary enquiry, concerned S.I. has informed that, the above seized Coal of 9594.426 MT had been transported and shifted by ACB (India) Ltd. to outside of their Washery premises to prevent catch fire. In view of the above findings of the concerned I/O of Hemgir P.S., the Licensee ACB (India)Ltd. was imposed with a fine of Rs.5,00,000/- for violation towards storage of Coal over the plot without having the E.C./CTO as well as Storage License for the plot thereby violating the provisions under OMPTS Rules,2007. The aforesaid fine amount has already been realized from the License vide Cyber Treasury e-chalan reference No. 3A6B4F77F3 dt.08.09.2025 deposited to Govt. Head of Account.

Copies of FIR before the Hemgir P.S. dt.16.04.2025, Suspension of Storage License of M/s. ACB (India) Ltd. Dt.17.04.2025, Cyber Treasury e-chalan reference No. 3A6B4F77F3 dt.08.09.2025 for fine amount Rs. 5,00,000/- is annexed herewith and marked as **Annexure-IX** to **Annexure-XI** respectively.

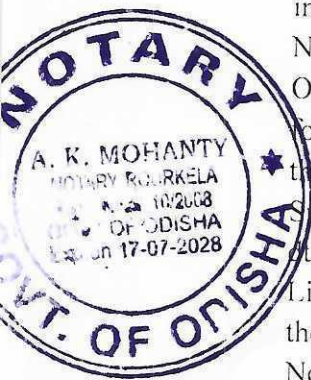
Titendra Kumar Panda,
Deputy Director,
Rourkela

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PARA-WISE COMMENTS

8. That in reply to the averments made by the Applicant under Para 1 to 5, no comments are offered as the same do not call for any specific reply.
9. That in reply to the averments made by the Applicant in Para-6, it is respectfully submitted that the Respondents No.9 i.e. M/s. ACB(India) Ltd. has obtained a "Trading License" under P1 category for procuring, processing and sale of washed Coal following the prescribed procedures under Orissa Minerals (PTSIMRPST&T) Rules, 2007 and its amendment from time to time. Further, it is humbly submitted that the Licensee, M/s. ACB(India) Ltd., has been procuring & dispatching Coal after obtaining valid procurement/dispatch permission under OMPTS Rules, 2007 and the coal transaction are carried out with valid e-transit passes generated by the Licensee plant against the permit issued to them from time to time through online i3MS system. However, on receipt of information regarding unauthorized storage of Coal over Plot No.54/2180, Khata No.251/653 under Hemgir Tahsil on Dt.15.04.2025, the Base Level Mining Squad of this Office along with Tahsildar, Hemgir had been to the spot and measured the stock and found 9594.426 M.T. of Coal unauthorizedly stored outside the plant premises for which the same was seized by the Deputy Director of Mines, Rourkela on dt. 15.04.2025. Subsequently an FIR has been lodged before the Hemgir P.S. vide F.I.R. No. 0143 dt.16.04.2025 U/s.303(2)/317 (2)/3(5)BNS R/w rule 21 of MMDR Act,1957 against the Licensee with a request to IIC, Hemgir for necessary investigation in to the matter. Then the Storage License of M/s. ACB(India) Ltd., was suspended vide this Office letter No.1228/Mines, Dt.17.04.2025 under the OMPTS Rules, 2007. The matter was investigated by the S.I. of the Hemgir P. S. -Sri Mahendra Sahu and after carrying out necessary enquiry, concerned S.I. has informed that, the above seized Coal of 9594.426 MT had been transported and shifted by ACB (India) Ltd. to outside of their Washery premises to prevent catch fire. In view of the above findings of the concerned I/O of Hemgir P.S., the Licensee ACB (India)Ltd. was imposed with a fine of Rs.5,00,000/- for violation towards storage of Coal over the plot without having the E.C./CTO as well as Storage License for the plot thereby violating the provisions under OMPTS Rules,2007. The aforesaid fine amount has already been realized from the License vide Cyber Treasury e-chalan reference No. 3A6B4F77F3 dt.08.09.2025 deposited to Govt. Head of Account.
10. That in reply to the averments made by the Applicant under Para-7, are not based on facts and hence the same are denied being misconceived, baseless and contrary to the records.



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In view of the above findings of the concerned I/O of Hemgir P.S., the Licensee ACB (India)Ltd. was imposed with a fine of Rs.5,00,000/- for violation towards storage of Coal over the plot without having the E.C./CTO as well as Storage License for the plot thereby violating the provisions under OMPTS Rules,2007. The aforesaid fine amount has already been realized from the License vide Cyber Treasury e-chalan reference No. 3A6B4F77F3 dt.08.09.2025 deposited to Govt. Head of Account.

11. That in reply to the averments made by the Applicant under Para 8-9, no comments are offered as the same are matter of records.
12. That in reply to the averments made by applicant under Para-10, it is humbly submitted that in the instant case, the Licensee Company i.e. M/s. ACB(India) Ltd. has violated the terms and conditions of the CTO and MoEF & CC stipulations by storing 9594.426 M.T. unauthorizedly outside the Coal Washery premises. For which an FIR has been lodged by the DDM, Rourkela before the Hemgir P.S. vide No. 0143 dt.16.04.2025 U/s.303 (2)/ 317 (2) / 3(5) BNS R/w rule 21 of MMDR Act,1957 against the Licensee. In addition, due to the aforesaid violations detected, the License of M/s. ACB (India Ltd.) was suspended by the DDM, Rourkela vide this Office letter No.1228/Mines, Dt.17.04.2025. The detailed actions taken against the licensee for the violations of license conditions are explained under Para-10 of this affidavit which may kindly be referred.
13. That in reply to the averments made by applicant under Para-11, it is humbly submitted that the action taken by the District Administration are explained in details under para-10 which may kindly be referred. Further regarding shortage of 2803.020 MT of coal detected during the routine inspection jointly done with Revenue and Police Officer by



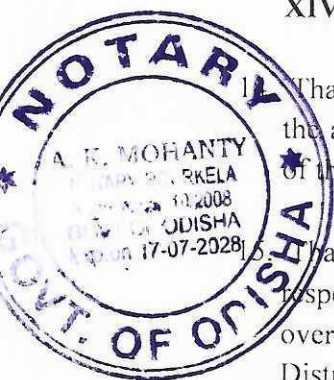
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Jyendra Kumar Panda
 Deputy Director Min.
 Rourkela

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the Jr. Mining Officer of the District Administration on Dt.10.04.2025, the License was suspended vide letter No.3842 dt. 16.04.2025 of Office of the Sub-Collector, Sadar, Sundargarh. Subsequently, a total fine of Rs.5,00,000/- was imposed which has been realized from the licensee vide Cyber Treasury e-chalan reference No. 3A5F6ED028 dt.09.07.2025 & No.3A5F6ED243 dt.09.07.2025 (Rs.4,00,000/- and Rs.1,00,000/- respectively) & deposited to Govt. Head of Account. Further, the information as per the available records was supplied to the RTI applicant by the PIO of this Office. In addition, the Regional Officer, OSPCB is the appropriate authority to take action for the violation of CTO conditions against the Licensee.

Copies of Suspension of License of M/s. ACB (India) Ltd. dt. 16.04.2025, Cyber Treasury e-chalan reference No. 3A5F6ED028 dt.09.07.2025 for fine amount Rs. 4,00,000/-, Cyber Treasury e-chalan reference No.3A5F6ED243 dt.09.07.2025 for fine amount Rs. 1,00,000/- is annexed herewith and marked as **Annexure-XII** to **Annexure-XIV** respectively.



1. That in reply to the averments made by applicant under Para 12 to 13, it is submitted that the action taken by the District Administration are explained under Para-10 and Para-13 of this affidavit which may kindly be referred.

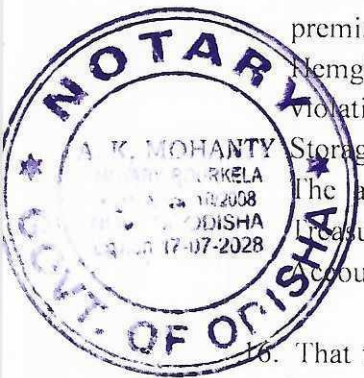
2. That in reply to the averments made by applicant under Para 14 (A) to (I), it is respectfully submitted that M/s. ACB (India) Ltd. having a Coal Washery Plant at Kanika over an area of 9.5182 Hects. or 23.520 acres under Hemgir Tahsil of Sundargarh District. They have obtained Consent to Establish from State Pollution Control Board, Odisha vide No.12991/IND-II NOC-5171 Dt.12.08.2009 & Consent to Operate from OSPCB, vide Order No.8244/IND-I-CON-6640 Dt.25.04.2025 valid up to 31.03.2026 which has been subsequently renewed up to dt. 31.03.2030 vide order No. 4581/IND-I-CON-6640 dt 30.03.2026 by Regional Officer, SPCB. Further, the above plant has also obtained Factory & Boiler License Regd. vide No.655 (Sl. No.05403) validity up to 31.12.2026 & under DIC registration vide No.21005 13 00002 dt.23.09.2008. In addition, E.C. has also been obtained by the Licensee vide MoEF & CC letter No.J-11015/925/2007-IA.II(M) dt.20.06.2009. As per application of M/s. ACB (India) Ltd., a License was issued vide License No.RLD13783/2020 Dt.10.06.2020 valid up to 08.09.2025 from this Office for procuring, processing and selling of washed Coal under P1 category of rule 6 & 7 of OMPTS Rules 2007 which was subsequently renewed upto dt.08.09.2030. The Licensee Co. M/s. ACB (India) Ltd. has been procuring royalty paid Coal from the Mines of Mahanadi Coalfields Ltd.(MCL) under Hemgir Tahsil on advance payment of Govt. dues i.e. user fee, application fee etc. & after obtaining necessary mineral transaction permit from the Govt. and dispatching the washed Coal to the end users through valid e-Transit passes.

Titendra Kumar Panda,
Deputy Director Min.
Rourkela

17.5.2026
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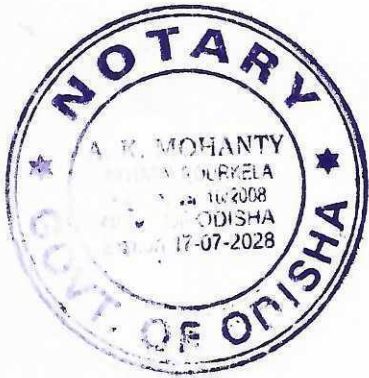
16. That the actions as deemed proper under the OMPTS Rules, 2007 and its amendments have already been taken against the Licensee and a Penalty amount of Rs.10,00,000/- have been imposed and realized from the Licensee by the Circle Mining Office. Further, FIR has also been lodged against the Licensee under MMDR Act, 1957 before the Hemgir P.S., District-Sundargarh.
17. That the appropriate Authorities MoEF and CC as well as OSPCB are empowered to take action against the violation of EC and CTO conditions done by the Licensee.
18. That in view of the facts and submission stated above, the O.A. No.41/2026/EZ filed before the Hon'ble NGT Eastern Zone Bench, Kolkata is devoid of any merit and is liable to be dismissed.
19. That the facts/averments made in the above application which are not specifically admitted by the deponent are deemed to be denied and further this deponent craves leave to submit further affidavit, if necessary, at the time of hearing.

Sitendra Kumar Panda,
Deputy Director Mine,
Rourkela

A. K. Mohanty
A. K. MOHANTY
NOTARY, ROURKELA
Regd. No. ON 10/2008
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20. That the statements made above in Paragraphs Nos. 01-05 are true to the best of my knowledge and belief and those statements made in Paragraph Nos. 06-15 are true to my information derived from the records and the statements made in Paragraph Nos. 16-19 are my submissions to this Hon'ble Tribunal. I believe the information to be true as per available records.
21. The DDM, Rourkela, Respondent no. 4 has been authorized for filling the counter affidavit collectively on behalf of the Chief Secretary, Government of Odisha, Respondent no. 1, Additional Chief Secretary, Department of FE & CC, Respondent no. 2, Collector & District Magistrate, Sundergarh, Respondent no. 3 & Tahasildar, Hemgiri, Sundergarh, Respondent no. 5 which is annexed herein as **Annexure- XV**.



Titendra Kumar Panda
Dt: 15.05.2026

Deponent
Deputy Director Mines
Rourkela

Submitted by

DDM, Rourkela

For and on behalf of

Respondents no. 1, 2, 3, 4 & 5

Counsel for the Respondents
Ms. Vasundhara Nongmeikapam,
Advocate, En. No. D8552/2018
Mob:- 8974053160
Email: vasunnong@gmail.com

Identified by me,

A. Sahay
15/05/26

Advocate



Solemnly Affirmed & Declared
before me on Identification by
A. Sahay Advocate
A. K. Mohanty
A. K. Mohanty NOTARY
Rourkela Govt. of Odisha
Regd. No. ON-10/2008
Expiry on- 17-07-2028

BY REGD POST



OFFICE OF THE
STATE POLLUTION CONTROL BOARD, ORISSA
 Parivesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII,
 Bhubaneswar - 751 012

No. 12991 /Ind-II-NOC- 5171Date 12.08.09OFFICE MEMORANDUM

In consideration of the application for obtaining consent to establish for Hemgir Coal Washery of M/s. Aryan Coal Beneficiations (P) Ltd., the State Pollution Control Board has been pleased to convey its Consent to Establish under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 for installation of Coal Washery Plant with throughput of 5.0 MTPA (2x2.5MTPA) for production of Washed Coal of quantity 4.2 MTPA and Coal Rejects – 1.08 MTPA respectively At /PO – Kanika, Hemgir (Plot No. & Khata No. as mentioned in the application form) in the district of Sundargarh with the following conditions. This consent to establish supersedes earlier consent to establish order issued vide letter no.11778 dtd.15.05.2007.

GENERAL CONDITIONS:

1. This Consent to establish is valid for the product, quantity, manufacturing process and raw materials as mentioned in the application & for a period of five years from the date of issue of this letter, provided commencement of production of the proposed project has not taken place in the meantime.
2. If the proponent fails to start operation of the project but substantial physical progress has been made then a renewal of this consent shall be sought by the proponent.
3. Adequate effluent treatment facilities are to be provided such that the quality of sewage and trade effluent satisfies the standards as prescribed under Environment Protection Rule, 1986 or as prescribed by the Central Pollution Control Board and/or State Pollution Control Board or otherwise stipulated in the special conditions.
4. All emission from the industry as well as the ambient air quality and noise are to conform to the standards as laid down under Environment (Protection) Act. 1986 or as prescribed by Central Pollution Control

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MINING OFFICER
 ROURKELA

For ACB (INDIA) LIMITED

Authorised Signatory

Board/State Pollution Control Board or otherwise stipulated in the special conditions.

5. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
6. The industry is to comply to the provisions of Environment Protection Act, 1986 and the rules made thereunder with their amendments from time to time such as the Hazardous Waste (Management & Handling) Rules 1989, Hazardous Chemical Rules, /Manufacture, Storage and Import of Hazardous Rule, 1989 etc. and amendments thereunder. The industry is also to comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
7. The industry is to apply for grant of Consent to operate under section 25/26 of Water(Prevention & Control of Pollution)Act, 1974 & Air (Prevention & Control of Pollution)Act, 1981 at least 3 (three) months before the commercial production and obtain Consent to Operate.
8. This consent to establish is subject to statutory and other clearances from Govt. of Orissa and / or Govt. of India as and when applicable.

SPECIAL CONDITIONS : -

1. The proponent has to seek Environmental Clearance as per EIA notification 2006 and commencement of construction shall be done after obtaining environmental clearance.
2. The Proponent shall carry out construction activity as per approved lay out map (copy enclosed). Any deviation in approved layout during construction activity shall be treated as violation of consent condition and appropriate action (including revocation of consent to establish) shall be taken as per law. If the proponent wants to change the approved lay out map, they can submit a modified plant layout map surrendering the previous one before going for physical construction activity.
3. The unit shall provide bag filter of capacity 20,000 m³/hr at double deck screen/roll crushers to control fugitive emission. The particulate matter emission in the stack attached to bag filter shall not exceed 150 mg/Nm³.
4. Dust suppression arrangement shall be provided on haul road by using water sprinklers with suitable chemical dosing as suggested in project report.
5. Industry shall provide dry fog system at all strategic points such as coal stack yards, loading and unloading points, all transfer points, conveyors etc. to suppress dust fine atomizer nozzles arrangement shall be provided on the coal heaps and on land around the crusher /pulverizers as suggested in project report.
6. The industry shall provide instant showers at the entrance of the haul road in order to prevent dust formation before its dumping into the receiving pit.

*True copy
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**MINING OFFICER
ROURKELA**

For ACB (INDIA) LIMITED

[Signature]
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7. Industry shall provide rubberized impact idlers at belt transfer points and all the belt conveyors shall remain under cover.
 8. Industry shall provide pneumatic jig with spinning dust remover and rotary reversal blowing bag type dust collector for dust extraction.
 9. Industry shall provide green belt along the boundary of plant, road side, coal handling plant, residential complex, office building etc.
 10. Industry shall provide pucca road either asphalted or concreted in and around the coal washery.
 11. The consumption of water in the coal washery shall not exceed 1.5 m³/tones of coal in any case.
 12. Industry shall regulate vehicles movement inside to avoid traffic congestion. Use of high pressure horns shall be prohibited.
 13. Smoke emission from heavy duty vehicle operating in the coal washery shall conform to the standards prescribed under motor vehicle Rules, 1989.
 14. The industry shall conform to all the commitments made in the environment management plan incorporated in project report submitted along with NOC application.
 15. Industry shall provide garland drains around the plant boundary in order to prevent wash discharge going outside.
 16. Industry shall provide internal drains inside the plant for collection of accumulated rain water and garland drains around coal stock pile area. Surface run-off from garland drains around coal stock yard and coal dust yard shall be interconnected to a common channel which shall be taken to raw water reservoir through settling tank as proposed in the lay out map.
 17. Under no circumstance the industry shall discharge wastewater to outside and the industry shall completely recycled the waste water and adopt zero discharge concept as proposed in environmental management plan.
 18. The Beneficiation process shall be carried out on closed circuit basis. Underflow of thickener shall be taken to belt press and effluent from belt press shall be treated in settling tank and reused for dust suppression.
 19. Domestic wastewater shall be discharged to septic tank via soak pit constructed as per BIS specification.
 20. Industry shall cover the primary impact zone by rubber sheet of 70 mm thickness and the secondary impact zone by 40 mm thickness in order to prevent noise pollution at the coal transfer points.
 21. Industry shall provide polymer sheet of 25 mm thickness at sides of the chutes in all transfer points to control noise pollution.
 22. The ambient air quality in the plant premises shall conform to the National Ambient Air Quality standard prescribed for residential area (i.e. SPM = 200 µg/m³) under EP Act, 1986.
 23. The difference in the value of SPM measured between 25 and 30 meters from the enclosure of coal crushing plant in the downwards and leeward wind direction shall not exceed 150 µg/m³ when measured by high volume sampler with flow rate not less than 1.1 m³ / minute using upwind down wind method of measurement.

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**MINING OFFICER
ROURKELA**

For ACB (INDIA) LIMITED

[Signature]
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24. During rainy season or periodical cleaning of the systems, the effluent discharged to sewer / land / stream shall conform the following standards at the final outlet of the coal washing. pH = 5.5 – 9.0, TSS = 100 mg/l, Oil & grease = 10 mg/l, BOD = (3 days at 27°C) – 30 mg/l, COD = 250 mg/l, Phenolics = 1.0 mg/l
 25. The Unit shall establish a reject based power plant or shall make agreement with the power generator who will use 100% of these rejects. This shall be submitted within 3 months of issue of this order.
 26. Thickener sludge generated from the unit shall be suitable disposed off within the premises or any other designated area so as not to create any dust nuisance or ground water contamination.
 26. The noise level standards shall be 85 dB(A) Leq. for 8 hour exposure in operation / working zone.
 27. The ambient air quality standards in respect of noise as notified under EP Rules, 1986 at the boundary line of the coal washing shall conform to the noise limit 75 dB(A) Leq. And 70 dB(A) Leq. During day and night respectively.
 28. The green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised so as to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under permanent green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. It is advised that they may engage professionals in this field for creation and maintenance of the green belt. An action plan for this purpose shall be prepared and shall be submitted accordingly.
 29. Rain water harvesting shall be followed by utilizing the rain water collected from the roof of the administrative buildings for recharging of ground water within the premises as per the concept and practices prescribed by CPCB.
 30. The civil construction shall be carried out with the fly ash bricks. If the fly ash bricks are not available locally the civil construction may carried out with other bricks with prior intimation to the concerned Regional Office of SPC Board. A statement indicating use of fly ash bricks during construction period shall be submitted to the Board quarterly for record.
 31. The Unit shall obtain permission for drawl of water from concerned authority.
 32. The land on which the unit is proposed to be established shall be converted to "Industrial Use" kisam by the competent authority. The copy of said land conversion document shall be submitted to the Board along with consent to operate application.

*True copy
attested*

**MINING OFFICER
ROURKELA**

For ACB (INDIA) LIMITED

[Signature]
Authorised Signatory

33. No production activity shall commence prior to installation of all pollution control measures. In case, it is found that the plant is operating without installation of appropriate pollution control equipment(s) and without permission for trial operation from the Board, a direction of closure shall be issued u/s 31-A of Air (PCP) Act, 1981 and / or u/s 33-A of Water (PCP) Act, 1974 without any further notice in this regard.
34. The Board may impose further condition or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

Encl: Approved Layout Map

Sda
7/8/05
MEMBER SECRETARY

To,

✓ The Managing Director
M/s. Aryan Coal Beneficiations Pvt. Ltd.,
Rajendra Nagar Chowk, Link Road (Above Hero Honda Show Room)
Bilaspur-495001, Chhatishgarh.

Memo No. _____ /Dt.

Copy forwarded to:

1. Collector, Sundargarh
2. District Industries Centre, Sundargarh
3. Consent Section,
4. Director, Factories & Boiler, Bhubaneswar
5. Regional Officer, S.P.C.Board, Sambalpur
6. DFO, Sundargarh
7. Copy to Guard file

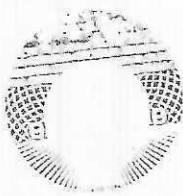
SR. ENV. ENGINEER (N)

For ACB (INDIA) LIMITED

[Signature]
Authorised Signatory

*True copy
attested
[Signature]*

MINING OFFICER
ROURKELA



CONSENT ORDER
HEMGIR COAL WASHERY OF M/S. ACB (INDIA) LTD.

BY REGD. POST WITH AD

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012
Phone-2561909, Fax: 2562822, 2560955 E-mail: paribesh1@ospcboard.org, Website: www.ospcboard.org

CONSENT ORDER

No. 8244 / IND-I-CON-6640 Dt. 25.04.2025

CONSENT ORDER NO. 2853

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing / new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online application No.6048155, Dated 01-01-2025, online reply dated 17-4-2025 and your letter No.ACBIL/HMG/ENV/2025-26/009, dated 20-4-2025.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Industry: HEMGIRI COAL WASHERY OF M/S. ACB (INDIA) LTD.

Name of the Occupier & Designation: SRI SHYAM SUNDAR VERMA, DIRECTOR

Address: AT: KANIKA, PO: HEMGIRI ROAD, DIST: SUNDARGARH.

This consent order is valid for the period upto 31.03.2026.

Details of the Plant

Sl. No.	Type of Plant	Plant Capacity
01	Coal Washery	Throughput Capacity - 5 MTPA

This consent order is valid for the specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

True copy attested

TRUE COPY ATTESTED

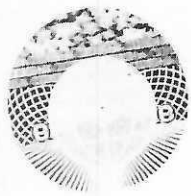
**MINING OFFICER
ROURKELA**

**P. N. TIWARI
NOTARY, CHARSUGUDA
REGD. No. ON 01/13**

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-1*

Annexure-181



CONSENT ORDER

BY REGD. POST WITH AD

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012
Phone-2561909, Fax: 2562822, 2560955 E-mail: consent4@ospcboard.org, Website: www.ospcboard.org

CONSENT ORDER

No. 4581 / IND-I-CON-6640 Dt. 30.03.2026 /

CONSENT ORDER NO. 2853

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing / new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online application No.7160142, Dated 25-12-2025.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Industry: HEMGIRI COAL WASHERY OF M/S. ACB (INDIA) LTD.

Name of the Occupier & Designation: SRI HARINDER MOHAN JAIN, DIRECTOR

Address: AT: KANIKA, PO: HEMGIRI ROAD, DIST: SUNDARGARH.

This consent order is valid for the period from 01.04.2026 to 31.03.2030.

Details of the Plant

Table with 3 columns: Sl. No., Type of Plant, Plant Capacity. Row 1: 01, Coal Washery, Throughput Capacity - 5 MTPA

This consent order is valid for the specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

True copy attached

MANAGING OFFICER ROURKELA



DIRECTORATE OF FACTORIES AND BOILERS, ODISHA

Form No. 4

(Prescribed Under Rule 5)

REGISTRATION AND LICENCE TO WORK A FACTORY

(Transfer of Licence under Rule 8)

Registration No: **SG-655**

Serial No : **05403**

Fees : **Rs. 33000.00/-** per annum

Licence granted to **Sri. Shyam Sunder Verma** valid only for the premises described below for use as a factory employing not more than **240** persons on any one day during the year and using motive power not exceeding **2498.82 K.W.**, is hereby transferred to **Sri. Harinder Mohan Jain** and shall remain in force till **31st December 2026** subject to the provision of the Factories Act, 1948 and Rules made there under.

Signature valid

Digitally signed by **INDRAMANI TRIPATHY**
Date: 2025.09.19 14:17:16 EEST

Chief Inspector of Factories,
Odisha

DESCRIPTION OF THE LICENCED PREMISES

The licensed premises shown on approved plan no **13249** dated **11/09/2009** are situated at **Kanika, Hemgir P.O Kanika, Hemgir Dist Sundargarh** and consist of the **Coal Washing** in the name of **M/s ACB (INDIA) LIMITED (COAL WASHERY)**.

NOTE :

- (i) This is a digitally signed electronically generated certificate and therefore needs no ink-signed signature.
- (ii) This certificate is issued as per section 4, 5 & 6 of IT Act 2000 and its subsequent amendments in 2008.
- (iii) For verification, visit <https://pareshram-labour.odisha.gov.in>
- (iv) Tampering of this certificate will attract penal action.

*True copy
attached*

**MINING OFFICER
ROURKELA**

DISTRICT INDUSTRIES CENTRE : SUNDARGARH

ENTREPRENEURS MEMORANDUM
 FOR
 SETTING UP MICRO, SMALL OR MEDIUM ENTERPRISE
 ACKNOWLEDGEMENT FORM No. 00254
 (Part-I)

M/S ARYAN COAL BENEFICATIONS PVT LTD MANAGING DIRECTOR SHREE
GANESH CHANDRA MRIG AT A.C.B.F L RAJENDRA NAGAR CHOMK-BILASPUR-
495001
 HAS FILED MEMORANDUM EXPRESSING ITS INTENT TO SET UP WASHED COAL
 (MANUFACTURING / SERVICE)

ENTERPRISE AT KANIKA BL/MU HEMGI R PIN _____
 FOR THE ITEM / ITEMS INDICATED BELOW AND THE ACTIVITY IS PROPOSED TO COMMENCE FROM
 THE (DATE) 10/ 2009 AS STATED IN FORM NO. 00254 AND ALLOCATED
 ENTREPRENEURS' MEMORANDUM NO. AS BELOW :

DETAILS OF ITEM / ITEMS TO BE MANUFACTURED / SERVICE TO BE PROVIDED

Sl. No.	Items of Manufacture / Type of service to be rendered	Annual capacity in case of manufacture
1	WASHED COAL	72,000,000 TON
2	UNWASHED COAL	18,00,000 TON
3		
4		
5		
6		

DATE OF ISSUE: D D M M Y E A R
 [2] [3] [0] [9] [2] [0] [0] [8]

NATURE OF ACTIVITY (MANUFACTURING-1, SERVICE-2) [1]


CATEGORY OF ENTERPRISE (MICRO-1, SMALL-2, MEDIUM-3) [3]

ENTREPRENEURS MEMORANDUM NUMBER [2] [1] [0] [0] [5] [1] [3] [0] [0] [0] [0] [2] "PART - I"

DATE : 23. 9. 2008
 PLACE : SUNDARGARH

23-9-08
 GENERAL MANAGER
 DIC, SUNDARGARH
 General Manager
 District Industries Centre

- NOTE :-
- The issue of this acknowledgement does not bestow any legal right. The Enterprise ~~Sundargarh~~ seek requisite Clearance / Licence / Permit required under statutory obligation stipulated under the laws of Central Govt. / State Govt. / Court Orders.
 - Whenever the above enterprises start production or start providing or rendering services, they shall file part-II of the Entrepreneurs Memorandum to District Industries Centre.
 - In case of non filling of Part - II of the Entrepreneurs Memorandum within 2 years of the filing of Part-I, the memorandum (Part-I) filled by the entrepreneur will become invalid
 - In case of any change in the information at any point of time, please inform the details within 3 months to DIC.

True copy attested

 MINING OFFICER
 ROURKELA

No.J-11015/925/2007-IA.II(M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O.Complex,
New Delhi -110510.

Dated: 22nd June 2009

To
M/s Aryan Coal Beneficiation Pvt. Ltd. ,
18, Vasant Enclave,
Rao Tula Ram Marg,
New Delhi - 110057.

Sub: Himgir Coal Washery by wet process (5 MTPA of raw coal) of M/s Aryan Coal Beneficiation Pvt. Ltd., located in village Kanika, Tehsil Himgir, district Sundargarh, Orissa - Environmental Clearance - reg.

Sir,

This has reference to letter No. ACBPL/MOEF/07-08/1048 dated 14.08.2007 along with application for Terms of Reference (TOR) and this Ministry's grant of TOR vide letter dated 16.01.2008 and subsequent application dated 05.01.2009 for environmental clearance and letters dated 02.03.2009, 16.06.2009 and 19.05.2009 enclosing letter No. III-CON (NOC) -148/2008-2009 dated 12.05.2009 from Orissa State Pollution Control Board. on the above-mentioned subject. The Ministry of Environment & Forests has considered the application. The proposal is for establishing a **stand-alone Himgir Coal Washery of 5 million tonnes per annum (MTPA) capacity of raw coal by wet process in a total area of 13.7 ha.** There are no National Parks, Wildlife Sanctuary, Biosphere Reserves found in the 15 km buffer zone. Of the project area, area for CHP is 1.5 ha, green belt is 4.0 ha, crushing yard is 0.1 ha, reservoir 0.1 ha, washery equipment 3 ha, building & infrastructure 0.3 ha, conveyor system 0.2 ha, storage yard for coal (raw, clean and rejects) is 4.5 ha. Transport of 15151 TPD of raw coal from coalmines of M/s Mahanadi Coalfields Ltd. to the Himgir coal washery would be by trucks covering a distance of 40 km and transport of washed coal to railway siding at Himgir covering a distance of 6 km both by trucks via a dedicated road for coal transportation and thereafter by rail. The area between Himgir Washery and the railway siding is forestland and hence a closed conveyor from the washery to the railway siding is presently not feasible, however efforts are presently on to establish a closed conveyor system between the coal washery and the railway siding within 3 years. The Washery unit would consist of two processing units of 400 TPH each. It is a zero-discharge unit. The maximum generation of rejects would be 1 MTPA, which would be fully utilised in an FBC based 45 MW TPP to be established at Bimbloi at a distance of 45km and commissioned within 2 years. Groundwater table is in the range of 6-8m below ground level (bgl). Peak water requirement is 280 m³/d, which would be met from Brahmanai Nala. Public Hearing was conducted on 18.11.2008. Capital cost of the project is **Rs. 20 crores.**

2. The Ministry of Environment & Forests hereby accords environmental clearance for the above-mentioned **Himgir Coal Washery unit of 5 million tonnes per annum (MTPA)** of raw coal under the provisions of the Environmental Impact Assessment Notification, 2006 and subsequent amendments thereto and under various MOEF Circulars thereunder and subject to conditions specified below:

A. Specific Conditions

- (i) The company shall prepare a Plan for transportation of the entire washed coal by rail mode only. The internal transport of the entire raw coal and clean coal within the washery shall be by closed belt conveyors only.

For ACB (INDIA) LIMITED


Authorised Signatory

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attested


MINING OFFICER
ROURKELA

- ~~21~~
- (ii) The proponent shall establish a closed conveyor system within 3 years for transportation of washed coal between the washery and the railway siding at Himgir and prior forestry clearance shall be obtained under the provisions of the FC Act, 1980.
 - (iii) The entire coal rejects shall be used in an FBC based TPP. The linked FBC based Thermal Power Plant shall be commissioned within 2 years of operation of the washery.
 - (iv) The raw coal, washed coal and coal wastes (rejects) shall be stacked properly at earmarked site(s) within stockyards fitted with wind breakers/shields. Adequate measures shall be taken to ensure that the stored minerals do not catch fire.
 - (v) Hoppers of the coal crushing unit and washery unit shall be fitted with high efficiency bag filters and mist spray water sprinkling system shall be installed and operated effectively at all times of operation to check fugitive emissions from crushing operations, transfer points of closed belt conveyor systems and from transportation roads.
 - (vi) All internal roads shall be concretised. The roads shall be regularly cleaned with mechanical sweepers. A 3-tier avenue plantation developed along the main transportation roads, and approach roads to the washery.
 - (vii) Trucks engaged for mineral transportation outside the washery shall be optimally loaded and covered with tarpaulin with no spillage en route. The trucks shall be properly maintained and emissions shall be below notified limits.
 - (viii) The company shall not use groundwater for the washery operations. Permission from the State Government shall be obtained for sourcing Brahmani Nala water for the washery operations. Any additional water requirement envisaged shall be obtained by recycling water to the maximum extent and from rainwater harvesting measures.
 - (ix) Industrial wastewater (workshop and wastewater from the washery) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed for treatment of workshop effluents.
 - (x) The Washery unit shall be a zero-discharge facility and no wastewater shall be discharged from the washery into the drains/natural watercourses. Recycled water shall be used for development and maintenance of green belt and in the Plant Operations.
 - (xi) Green belt of 4 ha shall be developed all along the periphery of the site, along the areas such as the washery unit, crushing unit, and stockyard.
 - (xii) Socio-economic and welfare measures for the local communities shall be implemented under CSR with a capital outlay of Rs 1 crore and an annual revenue expenditure of Rs. 35 lakhs.
 - (x) Mercury content before and after washing of coal shall be estimated once in six months and records maintained thereof.

B. General Conditions

- (i) No change in technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.
- (ii) No change in the calendar plan for washing the quantum of mineral coal and waste produced shall be made.


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attended
P

**MINING OFFICER
ROURKELA**

For ACB (INDIA) LIMITED


[Signature]
Authorised Signatory

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- (iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring SPM, RSPM, SO₂, NO_x and heavy metals such as Hg, Pb, As, Cr, etc. Locations of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.
- (iv) Fugitive dust emissions (SPM and RSPM) from all the sources shall be regularly monitored and data recorded properly. Water spraying arrangement on roads, wagon loading, dump trucks (loading and unloading) points shall be provided and properly maintained. Monitoring of heavy metals such as Hg, Pb, As, Cr, etc shall be done once in six months and records maintained thereof.
- (v) Periodic monitoring report with data on ambient air quality (SPM, RSPM, SO₂, NO_x and heavy metals such as Hg, Pb, As, Cr, etc) shall be regularly submitted to the Ministry including its Regional Office at Bhunbaneshwar and to the State Pollution Control Board and the Central Pollution Control Board once in six months.
- (vi) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.
- (vii) Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transporting the mineral shall be covered with tarpaulins and optimally loaded.
- (viii) Environmental quality shall be regularly monitored and got analysed through an Environmental laboratory established under the Environment (Protection) Act, 1986.
- (ix) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.
Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.
- (x) An environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.
- (xi) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhunbaneshwar.
- (xii) The Regional Office of this Ministry located at Bhunbaneshwar shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.
- (xiii) A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.
- (xiv) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.
- (xv) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at <http://envfor.nic.in>. The compliance status shall also be uploaded by the project authorities in their website and regularly updated at least once in six months so as to bring

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ROURKELA

For ACB (INDIA) LIMITED

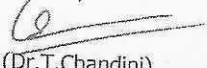

Authorised Signatory

the same in the public domain. The monitoring data on environmental parameters (air, water, soil and noise) shall also be displayed at the entrance of the project premises and mines office and in corporate office and on the company website and update once in six months.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

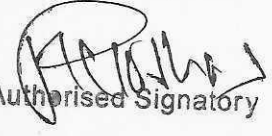
5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention, & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules.


(Dr. T. Chandini)
Director

Copy to:

1. Secretary, Ministry of Coal, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Orissa, Secretariat, Bhubaneswar.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, A-31, Chandrashekarpur, Bhubaneswar - 751023.
4. Chairman, Orissa State Pollution Control Board, Parivesh Bhawan, A/118, Nilkanthanagar, Unit VIII, Bhubaneswar - 751012.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, Sundergarh, Government of Orissa.
8. Monitoring File 9. Guard File 10. Record File

For ACB (INDIA) LIMITED


Authorised Signatory

True copy
attested

MINING OFFICER
ROURKELA

FORM D

Annexure (VII)
188

Form of Trading License

[See Rule - 6 (1) and Rule 7]

PAN : AABCA0043K
TIN : 21AABCA0043K1ZdLicense No. RLD13783/2020 Date 10 Jun 2020

1. Name of the licensee (in full) : ACB INDIA LIMITED
2. Full Address : AT. KANIKA, P.O. HEMGIR ROAD, TEHSIL HEMGIR, DISTRICT SUNDARGARH, ORISHA-770075
3. Father's Name in full (in case of firm, give names and address of partners and person holding powers of attorney to act on behalf of the firm) : ACB INDIA LIMITED

Sl. #	Name/Designation	Address
1	RUDRA SEN SINDHU	23 RAJDOOT MARG CHANAKYA PURI NEW DELHI 110021
2	VIR SEN SINDHU	GEVRA PROJECT GARUD NAGAR DEEPKA KORBA CHHATTISHGARH 495452
3	VRIT PAL SINDHU	53 TO 55 SACTOR 14 SINDHU BHAWAN ROHTAK HARYANA 124001

4. Profession of the licensee : BUSINESS
5. Specific place or places of business jurisdiction of the Competent Authority : AT. KANIKA, P.O. HEMGIR ROAD, TEHSIL HEMGIR, DISTRICT SUNDARGARH, ORISHA-770075
6. Specific purpose for which license is granted (Procurement / storing / Processing / Selling / Trading) : P1-Processing ,end-use and sale of residuals With in State
7. Name of mineral/ore covered under the license : Coal
8. Particulars of payment of application fee :

Challan No.	Bank Transaction No.	Challan Date	Application Fee	Late Fee	Total Amount
2EB070424C	IK0ANWOPU2	28 May 2020	50000	0	50000

9. Particulars of payment of security deposit :
- | Post Office | Account No. | Amount |
|-------------------|-------------|--------|
| SBI Kanika Branch | 39392221311 | 50000 |

10. Name and Address of persons/firms from whom the mineral/Ores will be purchased/procured :

Mineral	Procurement Source
Coal	TSPL AGREEMENT, MCL, ACB(India) Ltd(Hemgiri), ACB(India) Ltd(Talcher), Shree Shyam Minerals, ALPS Mining Services Pvt Ltd

11. Period of License : From 09 Sep 2020 To 08 Sep 2025
12. License Code : 123005201832
13. If it is a case of renewal the number and date of grant of the original licence : NLA10678/2015 9/10/2015 8:09:16 PM
14. No. and date of application for this license. : RLA113783/2020 28 May 2020

Date of Grant: 10 Jun 2020

Rourkela
Signature of Dy. Director Mines , ROURKELA

Memo No. : RLA113783/2020-1/ Mines, Dt. : 10 Jun 2020

Copy forwarded to the Director of Mines, ODISHA, Bhubaneswar for favour of information.

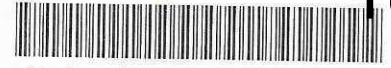
Rourkela
Signature of Dy. Director Mines , ROURKELA

True copy
attested
B

MINING OFFICE
ROURKELA

FORM D

Annexure (NTPC) 189



FORMD000018366

Form of Trading License.

PAN : AABCA0043K

TIN : 21AABCA0043K1ZD

[See Rule - 6 (1) and Rule 7]

License No. RLD18366/2025 Date 08-Sep-2025

- 1. Name of the licensee (in full) : ACB INDIA LIMITED
- 2. Full Address : AT. KANIKA, P.O. HEMGIR ROAD, TEHSIL HEMGIR, DISTRICT SUNDARGARH, ORISHA-770075
- 3. Father's Name in full (in case of firm, give names and address of partners and person holding powers of attorney to act on behalf of the firm) : ACB INDIA LIMITED.

Sl #	Name / Designation	Address
1	RUDRA SEN SINDHU	23 RAJDOOT MARF CHANAKYA PURI NEW DELHI 110021
2	VIR SEN SINDHU	GEVRA PROJECT DEEPPKA GARUD NAGAR KORBA CHHATTISHGARH 495452

- 4. Profession of the licensee : BUSINESS
- 5. Specific place or places of business jurisdiction of the Competent Authority : AT. KANIKA, P.O. HEMGIR ROAD, TEHSIL HEMGIR, DISTRICT SUNDARGARH, ORISHA-770075
- 6. Specific purpose for which license is granted (Procurement / storing / Processing / Selling / Trading) : P1-Processing, end-use and sale of residuals With in State
- 7. Name of mineral/ore covered under the license : Coal

8. Particulars of payment of application fee :

Challan No.	Bank Transaction No.	Challan Date	Application Fee (Rs.)	Late Fee (Rs.)	Total Amount (Rs.)
2046617198	3A606169FF	25-Jul-2025	50000	25000	75000

9. Particulars of payment of security deposit :

Post Office	Account No.	Amount (Rs.)
Axis Bank	925040094280452	50000

10. Name and Address of persons/firms from whom the mineral/Ores will be purchased/procured :

Mineral	Procurement Source
Coal	MCL, OCPL, NTPC AND OTHERS ACB(India) Ltd(Hemgiri), ACB (India) Ltd(Talcher), Shree Shyam Minerals, ALPS Mining Services Pvt Ltd, KSK MAHANADI POWER COMPANY LIMITED, MOHIT MINERALS LIMITED.

- 11. Period of License : From 09-Sep-2025 To 08-Sep-2030
- 12. License Code : 123005201832
- 13. If it is a case of renewal the number and date of grant of the original license : NLA10678/2015 10-Sep-2015
- 14. No. and date of application for this license. : RLA118366/2025 25-Jul-2025

Date of Grant : 08-Sep-2025

Digitally signed by
BIMBADHAR SETHI
Date: 2025.09.09
14:40:19 PDT

Signature of Dy. Director Mines , ROURKELA

Memo No. : RLA118366/2025-1/ Mines, Dt. : 08-Sep-2025

Copy forwarded to the Director of Mines, ODISHA, Bhubaneswar for favour of information.

True copy attached

**MINING OFFICER
ROURKELA**

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)**FIRST INFORMATION REPORT**

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District (ज़िला) SUNDARGARH

P.S. HEMAGIRI

Year 2025

FIR No. (प्र.सू.रि. 0143

Date and Time of FIR (प्र.सू.रि. की दिनांक 16/04/2025 16:24 hrs

2. S.No. (क्र.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	THE BHARATIYA NYAYA SANHITA (BNS), 2023	303(2)
2	THE BHARATIYA NYAYA SANHITA (BNS), 2023	317(2)
3	THE BHARATIYA NYAYA SANHITA (BNS), 2023	3(5)
4	MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957	21

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन): Tuesday

Date From (दिनांक से): 15/04/2025

Date To (दिनांक तक): 15/04/2025

Time Period (समय अवधि): Pahar 5

Time From (समय से): 15:05 hrs

Time To (समय तक): 15:05 hrs

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 16/04/2025 Time (समय): 16:24 hrs

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 017 Date & Time: 16/04/2025 16:24 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): SOUTH, 10 Km(s)

Beat No. :

(b) Address (पता): plot No 54/2180, Khata NO 251/653, village Kanika

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम):

District (State) (ज़िला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): Bimbadhar Sethi

(b) Father's Name (पिता का नाम):

Lt. Nidhi Sethi

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1968

(d) Nationality (राष्ट्रीयता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No. (क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

True Copy
attested
[Signature]MINING OFFICER
ROURKELA

(h) Address (पता):

S.No.(क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	A/p- DDM Rourkela circle, Rourkela, UDIT NAGAR, ROURKELA, ODISHA, INDIA
2	Permanent Address	Birabalabhadrapur, CHANDANPUR, PURI, ODISHA, INDIA

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9437111789

7. Details of known/suspected/unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	Aryan Coal Benefication private limited Kanika			1. Aryan Coal Benefication , private limited, Kanika, HEMAGIRI, SUNDARGARH, ODISHA, INDIA

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य (रु में):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

On 16.04.2025 at 04.24 PM Complainant Bimbadhar Sethi (57), S/o- Lt. Nidhi Sethi, At/PO- Birabalabhadrapur, PS- Chandanpur, Dist- Puri, A/p- DDM Rourkela circle, Rourkela appeared at PS and presented a written report alleging there in that on getting reliable information, yesterday i.e on 15.04.2025 at about 03.05 PM he along with staffs Mangal Charan Hembram (Junior mining officer), Rudra Prasan Mishra (Survey Assistant), Tahasildar Hemgir, RI Kanika and others arrived at vill- Kanika plot No.54/2180, Khata NO.251/653 under hemgir tahasil found that 9594.426 metric tonnes of coal was lying. During technical verification it was presumed to be stolen coal which was dumped and stored by ACB coal washery in illegal manner. The coal stock found in the above said plot no. is recorded in the name of Aryan Coal Benefication private limited, Kanika. Hence, he reported for necessary action.

True copy
attested
[Signature]

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद्र सं. 2 में उल्लेख धारा के तहत है।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया) or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): MAHENDRA SAHU Rank (पद): SI (Sub-Inspector) No.(सं.): Mobile No.(मोबाइल सं.): 8249498066 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S.(थाना): District (ज़िला): on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ .ए .सी.)

14. Signature/Thumb impression of the complainant / informant. (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

Name (नाम): CHITTARANJAN NAIK

Rank(पद): I (Inspector)

No.(सं.):

Mobile No.(मोबाइल सं.): 9437152966

True Copy
attested

MINING OFFICER
ROURKELA

10

~~2~~

By e-mail.

OFFICE OF THE DEPUTY DIRECTOR OF MINES, ROURKELA CIRCLE
ROURKELA.

No. 1228 / Mines, Dt. 17.04.2025.

To

The Deputy General Manager,
ACB India Ltd., At-Kanika
P.O. Hemgir Road, Hemgir,
Dist: Sundargarh.

Sub: Inspection of Coal stock near near Hemgir Rly.Siding- **Suspension of License** issued vide No.RLD17553/2024 Dt.29.10.2024.(S-storage for the purpose of sale of Coal).

Sir,

In inviting a reference to the subject cited above, it is to inform that while joint visit to the storage siding of Coal was inspected jointly by the undersigned in presence of Sub-Collector, Sadar, Sundargarh, SDPO, Sundargarh & Tahsildar, Hemgir on Dt. 15.04.2025. Further, during the course of physical verification of Coal stock it is found that a quantity of **9594.426 M.T.** of Coal stored unauthorisedly over Plot No.54/2180, Khata No.251/653 in Vill-Kanika under Hemgir Tahsil belongs to you. There is also no record available in the books of account on procurement of the said quantity Coal.

Since you have violated the terms and conditions of the License No. RLD 17553/2024 Dt.29.10.2024.(S-storage for the purpose of sale of Coal) under the Orissa Minerals (PTSIMRPST&T) Rules, 2007 & its amendment, the License issued to you is hereby **Suspended** until further orders.

Yours faithfully,

[Signature]
Deputy Director of Mines,
Rourkela.

Memo No. 1229 / Mines, Dt. 17.04.25

Copy to Sri Mangal Charan Hembram, Jr.Mining Officer for information and necessary action. He is directed to please keep close watch over the same that the Licensee should abide by the order and no further activities taken place.

[Signature]
Deputy Director of Mines,
Rourkela.

*True copy
attached*

MINING OFFICER
ROURKELA



Government of Odisha
Cyber Treasury
eChallan



1.	Name of the Depositor	MS ACB (INDIA) LIMITED
2.	Depositor's Address	AT KANIKA P.O. HEMGIR ROAD HEMGIR Odisha Sundergarh 770075
3.	District	Sundergarh
4.	e Challan Reference Id	3A6B4F77F3
5.	Total Transaction Amount (In Rs.)	Rs. 500000/- (echallan- Rs. 500000/- + agency- Rs. 0/-)
6.	Amount (In words)	Five Lakh Only

Head of Account

Description	Head Of Account	Amount	Challan Number & Date
Miscellaneous Other Receipts	0853-00-104-0097-02082-000	Rs. 500000/-	0853/1990 - 08/09/2025
	Total Amount	Rs. 500000/-	

Bank Details

Name of the Bank	ICICI BANK
Mode of Transaction	Net Banking
Bank Transaction ID	2049448473
Bank Transaction Date & Time	08/09/2025 12:18:29 PM
Bank Transaction Status	Succesful: Confirmation Received from Bank as Success

Payment Remarks

Penalty towards Violation of OMPTS rule against Sized coal quantity 9594.426 of Raw coal.

GOVERNMENT OF ODISHA
Directorate of Treasuries and Inspection

Three Copy
attached
\$

MINING OFFICER
ROURKELA

* This is a computer generated challan and doesn't require any signature or stamp.

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12

OFFICE OF THE SUB-COLLECTOR, SADAR, SUNDARGARH.

(Revenue & Disaster Management Deptt, Govt. of Odisha)

14
13/4/25



E-mail ID: subcol.sund-od@nic.in

Letter No. 3842 /Dt. 16/04/25 /

To

The Deputy General Manager,
ACB (India) Limited
Kanika

Sub: - Closure of Coal Washery and Suspension of licence- Reg

Sir,

With reference to the subject mentioned above, I am to say that, during the joint physical verification of coal stock by the Sub-Collector Sadar Sundargarh, Deputy Director of Mines, Rourkela, SDPO Sundargarh and Tahsildar Hemgir on dated 10.04.2025 to your establishment, it was found that there is a discrepancy in the stock of coal mentioned in the register and physical stock available. As per record in register it shows **60106.870 MT** of coal is present but physically it is found to be **57303.850 MT** of coal available. So there is a short fall of **2803.020 MT** of coal physically.

B

On physical verification of coal stock dated 15.04.2025 it is found that 9594.426 MT coal stored unauthorisedly over Plot No.54/2180, Khata No.251/653 in Village Kanika under Hemgir Tahasil outside of your Plant Premises which belongs to you. Since you have violated the terms and conditions of licence No.RLD13783/2020 Dated.10.06.2020 issued by DDM,Rourkela.

131
14/4/25

Therefore your Coal Washery at Kanika is seized and the licence No.RLD13783/2020 Dated.10.06.2020 is hereby suspended till further order.

Yours faithfully

Tahsildar, Hemgir
16/04/25

DDM, Rourkela
15/4/25

SDPO, Sundargarh
16-04-2025

Sub-Collector, Sadar,
Sundargarh

True Copy
attached

MINING OFFICER
ROURKELA

(13)

~~8~~



Government of Odisha
Cyber Treasury
eChallan



1.	Name of the Depositor	MS ACB (INDIA) LIMITED
2.	Depositor's Address	AT KANIKA P.O. HEMGIR ROAD HEMGIR Odisha Sundergarh 770075
3.	District	Sundergarh
4.	e Challan Reference Id	3A5F6ED028
5.	Total Transaction Amount (In Rs.)	Rs. 400000/- (echallan- Rs. 400000/- + agency- Rs. 0/-)
6.	Amount (In words)	Four Lakh Only

Head of Account

Description	Head Of Account	Amount	Challan Number & Date
Miscellaneous Other Receipts	0853-00-104-0097-02082-000	Rs. 400000/-	0853/1895 - 09/07/2025
Total Amount		Rs. 400000/-	

Bank Details

Name of the Bank	ICICI BANK
Mode of Transaction	Net Banking
Bank Transaction ID	2045593873
Bank Transaction Date & Time	09/07/2025 11:33:37 AM
Bank Transaction Status	Successful: Confirmation Received from Bank as Success

Payment Remarks

AMOUNT PAID FOR LICENSE REVOCATION



True copy attested
[Signature]

ACCOUNTING OFFICER

* This is a computer generated challan and doesn't require any signature or stamp.

18

-3-

Annexure 197



Government of Odisha
Cyber Treasury
eChallan



1.	Name of the Depositor	MS ACB (INDIA) LIMITED
2.	Depositor's Address	AT KANIKA P.O. HEMGIR ROAD HEMGIR Odisha Sundergarh 770075
3.	District	Sundergarh
4.	e Challan Reference Id	3A5F6ED243
5.	Total Transaction Amount (In Rs.)	Rs. 100000/- (echallan- Rs. 100000/- + agency- Rs. 0/-)
6.	Amount (In words)	One Lakh Only

Head of Account

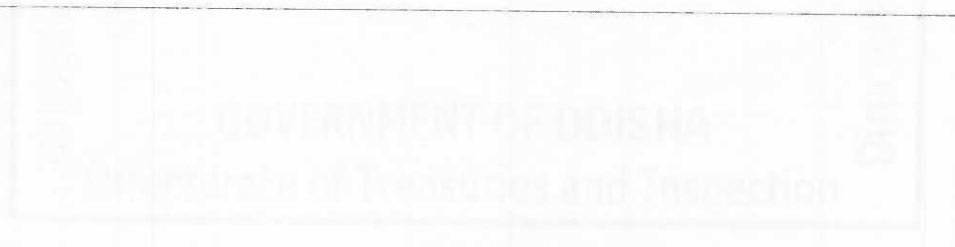
Description	Head Of Account	Amount	Challan Number & Date
Miscellaneous Other Receipts	0853-00-104-0097-02082-000	Rs. 100000/-	0853/1914 - 09/07/2025
	Total Amount	Rs. 100000/-	

Bank Details

Name of the Bank	HDFC BANK
Mode of Transaction	Net Banking
Bank Transaction ID	BHRENU50PUJSKP
Bank Transaction Date & Time	09/07/2025 11:42:52 AM
Bank Transaction Status	Successful: Confirmation Received from Bank as Success

Payment Remarks

AMOUNT PAID FOR LICENSE REVOCATION



True Copy
attached

[Signature]

MANAGING OFFICER
BOURKELA

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OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE: SUNDARGARH

No. 1683 /Judl, Dated. 14/05/2026

To

The Deputy Director of Mines, Rourkela

Sub: Original Application No. 41/2026/EZ filed by Dilip Kumar Samantaray -Vrs-
State of Odisha & others.Ref: Letter No. of 9852/FE&CC Dtd.08.05.2026 Deputy Secretary to Govt., Forest,
Environment & Climate Change Deptt., Odisha, Bhubaneswar.

Sir,

In continuation to this office Letter No. 1536 dt.04.05.2026, I am to inform you that you have been authorised to send necessary instruction/parawise comment & file counter affidavit on behalf of Respondent No-3 i.e. Collector & District Magistrate, Sundargarh. Further Deputy Secretary to Govt., Forest, Environment & Climate Change Deptt., Odisha, Bhubaneswar has sent the aforesaid letter and requested to file counter affidavit on behalf of Chief Secretary, Government of Odisha, Bhubaneswar i.e Respondent No-1 & Additional Chief Secretary, Forest, Environment & Climate Change Deptt., Odisha, Bhubaneswar i.e Respondent No-2 in the aforesaid case.

Hence, you are hereby authorised to send the necessary instructions/PWC and file counter affidavit on behalf of Chief Secretary, Government of Odisha, Bhubaneswar i.e Respondent No-1, Additional Chief Secretary, Forest, Environment & Climate Change Deptt., Odisha, Bhubaneswar i.e Respondent No-2 & Tahasildar, Hemgir i.e. Respondent No-5 respectively in the above case and send the copy of the PWC/Instruction & Counter affidavit to the Department under intimation to this office.

Treat this letter as **EXTREMELY URGENT**.

Yours faithfully,

Collector, Sundargarh

Memo No. 1684date. 14/05/26

Copy submitted to Ms Vasundhara Nongmeikapam, Advocate/ Deputy
Secretary to Govt., Forest, Environment & Climate Change Deptt., Odisha,
Bhubaneswar for information and necessary action.

Collector, Sundargarh

True copy
attested

MINING OFFICER
ROURKELA

N.G.T. Matter / E-mail
Most Urgent / Speed-Post

GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

No. 9852 /FE&CC,
FE-ENVI-CASE-0019-2026

Date. 08 MAY 2026

From

Ladu Kishore Mohanty, OSS
Deputy Secretary to the Government.

To

The Collector & District Magistrate, Sundargarh.

Sub: Authorisation to file affidavit / counter-affidavit / response before the Hon'ble National Green Tribunal (NGT), Eastern Bench in Original Application No.41/2026/EZ filed by Dillip Kumar Samantaray Applicant Versus State of Odisha & Ors. Respondent(s) on behalf of Respondent No.1, viz. Chief Secretary, Government of Odisha and Respondent No.2, viz. Secretary of FE&CC Department.

Madam/ Sir,

In inviting a kind reference to the subject cited above, I am directed to enclose herewith a copy of the plaint of the petitioner along with the Order dated 30.03.2026 passed by Hon'ble NGT (Copy Enclosed), and intimate that Government has been pleased to authorise you to file affidavit/ counter-affidavit/ response before the Hon'ble NGT in the instant case on behalf of the State of Odisha represented through Chief Secretary to Government, Odisha (Respondent No.1) and Principal Secretary, FE&CC Department (Respondent No.2) within the stipulated time period in consultation with the Government Advocate, whom may be contacted for preparation and filing of the response.

It is, therefore, requested to kindly take imperative steps/ action thereon accordingly, under intimation to this Department.

This may kindly be accorded with TOP-PRIORITY.

Yours faithfully,

Lk Mohanty
7.5.26
Deputy Secretary to Government.

E-mail

Memo No. 9853 /FE & CC, Date: 08 MAY 2026

Copy forwarded to OSD to Chief Secretary, for kind information of Chief Secretary, Odisha.

Lk Mohanty
7.5.26
Deputy Secretary to Government.

P.T.O

True copy
attested



MINING OFFICER
ROURKELA

-3*-

Memo No. 9854 /FE & CC, Date: 08 MAY 2026

Copy forwarded to P.S. to the Principal Secretary to Government, FE & CC Department, for the kind information of Principal Secretary to Government.

Lk Mohanty
7.5.26

Deputy Secretary to Government.

Memo No. 9855 /FE & CC, Date: 08 MAY 2026

Copy forwarded to OSD to the Director, Environment-cum-Special Secretary to Government, FE & CC Department, for the kind information of the Director, Environment-cum-Special Secretary.

Lk Mohanty
7.5.26

Deputy Secretary to Government.

E-mail

Memo No. 9856 /FE & CC Date: 08 MAY 2026

Copy forwarded to the Special Secretary (I/c Legal Cell), FE & CC Department for kind information & necessary action.

It is, further, requested to kindly monitor the developments in the instant matter closely and notify promptly of any significant progress or actions needed thereof from the respondents concerned.

Lk Mohanty
7.5.26

Deputy Secretary to Government.

True copy
attached



MINING OFFICE:
ROURKELA

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OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE: SUNDARGARH

No. 1536 /Judl, Dated. 04/05/26 /

To

The Deputy Director of Mines, Rourkela

Sub: Original Application No. 41/2026/EZ filed by Dilip Kumar Samantaray -Vrs- State of Odisha & others before the Hon'ble NGT, EZ, Kolkata.

Ref: Memo No.200/AG Dated.09.04.2026 Advocate General, Odisha & Order dated 30.03.2026 passed by Hon'ble NGT, EZ, Kolkata.

Sir,

With reference to the letter on the subject cited above, I am say that Sri Pitambar Acharya, Senior Advocate, Advocate General, Odisha has engage Ms Vasundhara Nongmeikapam, Advocate to appear in the aforementioned case before the NGT, EZ, Kolkata to defend the govt officials.

You are therefore requested to consult with Ms Vasundhara Nongmeikapam, Advocate (Mob-8974053160) for preparation of necessary parawise comments and counter affidavit in the aforesaid case, so as to apprise the Hon'ble NGT, EZ, Kolkata on the **next date of hearing i.e 22.05.2026 positively.**

Further, you are hereby authorised to send the necessary instructions and file counter affidavit on behalf of **Collector & District Magistrate, Sundargarh** in the above case and send the copy of the Instruction to this office for reference and record.

Treat this letter as **EXTREMELY URGENT.**

Yours faithfully,

[Signature]
Collector, Sundargarh

Memo No. 1537 Date. 04/05/26

Copy submitted to Ms Vasundhara Nongmeikapam, Advocate for favour of information and necessary action. He is requested to defend the aforesaid case on behalf of Collector, Sundargarh before the NGT, EZ, Kolkata.

[Signature]
Collector, Sundargarh

Memo No. 1538 Date. 04/05/26

Copy to the Regional Officer, State Pollution Control Board, Rourkela & Tahasildar Hemgir for kind information and necessary action. They are requested to submit necessary action taken report, if any action already taken in this case, to the Deputy Director of Mines, Rourkela for preparation of parawise comments and file CA on behalf of Collector, Sundargarh to avoid any adverse order.

[Signature]
Collector, Sundargarh



Three copy attested

MINING OFFICER
ROURKELA